IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 7640 of 2021

Manir Ansari .... **Petitioner**

Versus

The State of Jharkhand ... . **Opposite Party**

CORAM :HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

For the Petitioner : Mr. Kripa Shankar Nanda, Advocate
For the Opp. Party : Mr. Someshwar Roy, A.P.P.

Through Video Conferencing

04/**10.09.2021** Learned counsel for the petitioner Mr. Kripa Shankar Nanda is present.

2. The learned counsel for the petitioner submits that the petitioner has renewed his prayer for bail on account of custody of the petitioner since 21.05.2018. The learned counsel has also submitted that as per the last rejection order dated 17.10.2020, it was recorded that out of nine charge-sheeted witnesses, prosecution had examined only four witnesses and had assured to produce rest of the witnesses in near future. He submits that thereafter there is no progress in the trial and no further witness has been examined so far.

3. The learned counsel for the State is directed to file a counter-affidavit in the present case.

4. Office is directed to call for a report regarding present status of the case from the court of learned Additional Sessions Judge-II, Deoghar in connection with S.T. Case No. 280 of 2018 arising out of Sarwan P.S. Case No. 49 of 2018 (G.R. No. 723 of 2018) and also the order-sheet of the learned court below from 17.10.2020 onwards till date.

5. Let this case be listed on 08.10.2021.

(Anubha Rawat Choudhary, J.)

Pankaj/-